



The National Highways Act, 1956

(ACT No. 48 OF 1956)

[As on the 15th July, 2026]

LIST OF AMENDING ACTS

1. The National Highways (Amendment) Act, 1977 (30 of 1977).
2. The National Highways (Amendment) Act, 1992 (1 of 1993).
3. The National Highways (Amendment) Act, 1995 (26 of 1995).
4. The National Highways Laws (Amendment) Act, 1997 (16 of 1997).
5. The *Jan Vishwas* (Amendment of Provisions) Act, 2026 (8 of 2026)

LIST OF ABBREVIATIONS USED

Cl., cls.	.	.	.	.	.	<i>for</i>	Clause, clauses.
Ins.	.	.	.	.	.	„	Inserted.
Notifn.	.	.	.	.	.	„	Notification.
S., ss.	.	.	.	.	.	„	Section, sections.
Sch.	.	.	.	.	.	„	Schedule.
Subs.	.	.	.	.	.	„	Substituted.
w.e.f.	.	.	.	.	.	„	with effect from.

THE NATIONAL HIGHWAYS ACT, 1956

ARRANGEMENT OF SECTIONS

SECTIONS

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THE SCHEDULE.

THE NATIONAL HIGHWAYS ACT, 1956*

ACT No. 48 OF 1956

[11th September, 1956.]

An Act to provide for the declaration of certain highways to be national highways and for matters connected therewith.

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:--

1.Short title, extent and commencement.—(1) This Act may be called the National Highways Act, 1956.

(2) It extends to the whole of India.

(3) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2. Declaration of certain highways to be national highways.—(1) Each of the highways specified in the Schedule^{2***} is hereby declared to be a national highway.

(2) The Central Government may, by notification in the Official Gazette, declare any other highway to be a national highway and on the publication of such notification such highway shall be deemed to be specified in the Schedule.

(3) The Central Government may, by like notification, omit any highway from the Schedule and on the publication of such notification, the highway so omitted shall cease to be a national highway.

³[**3. Definitions.**—In this Act, unless the context otherwise requires,—

(a) “competent authority” means any person or authority authorised by the Central Government, by notification in the Official Gazette, to perform the functions of the competent authority for such area as may be specified in the notification;

(b) “land” includes benefits to arise out of land and things attached to the earth or permanently fastened to anything attached to the earth.

3A. Power to acquire land, etc.—(1) Where the Central Government is satisfied that for a public purpose any land is required for the building, maintenance, management or operation of a national highway or part thereof, it may, by notification in the Official Gazette, declare its intention to acquire such land.

(2) Every notification under sub-section (1) shall give a brief description of the land.

(3) The competent authority shall cause the substance of the notification to be published in two local newspapers, one of which will be in a vernacular language.

3B. Power to enter for survey, etc.—On the issue of a notification under sub-section (1) of section 3A, it shall be lawful for any person, authorised by the Central Government in this behalf, to—

(a) make any inspection, survey, measurement, valuation or enquiry;

(b) take levels;

(c) dig or bore into sub-soil;

(d) set out boundaries and intended lines of work;

1. 15th April, 1957, *vide* S.R.O. 1180(E), dated 4th April, 1957, *see* Gazette of India, 1957, Part II, s. 3(ii) and Goa, Daman and Diu by Reg. 11 of 1963, s. 3 and Sch. (w.e.f. 1-2-1965).

2. The words “except such parts thereof as are situated within any municipal area” omitted by Act 16 of 1997, s. 2 (w.e.f. 24-1-1997).

3. Subs. by Act 16 of 1997, s. 3, for section 3 (w.e.f. 24-1-1997).

*Subject to verification and confirmation by the administrative ministry.

(e) mark such levels, boundaries and lines placing marks and cutting trenches; or

(f) do such other acts or things as may be laid down by rules made in this behalf by that Government.

3C. Hearing of objections.—(1) Any person interested in the land may, within twenty-one days from the date of publication of the notification under sub-section (1) of section 3A, object to the use of the land for the purpose or purposes mentioned in that sub-section.

(2) Every objection under sub-section (1) shall be made to the competent authority in writing and shall set out the grounds thereof and the competent authority shall give the objector an opportunity of being heard, either in person or by a legal practitioner, and may, after hearing all such objections and after making such further enquiry, if any, as the competent authority thinks necessary, by order, either allow or disallow the objections.

Explanation.—For the purposes of this sub-section, “legal practitioner” has the same meaning as in clause (i) of sub-section (1) of section 2 of the Advocates Act, 1961 (25 of 1961).

(3) Any order made by the competent authority under sub-section (2) shall be final.

3D. Declaration of acquisition.—(1) Where no objection under sub-section (1) of section 3C has been made to the competent authority within the period specified therein or where the competent authority has disallowed the objection under sub-section (2) of that section, the competent authority shall, as soon as may be, submit a report accordingly to the Central Government and on receipt of such report, the Central Government shall declare, by notification in the Official Gazette, that the land should be acquired for the purpose or purposes mentioned in sub-section (1) of section 3A.

(2) On the publication of the declaration under sub-section (1), the land shall vest absolutely in the Central Government free from all encumbrances.

(3) Where in respect of any land, a notification has been published under sub-section (1) of section 3A for its acquisition but no declaration under sub-section (1) has been published within a period of one year from the date of publication of that notification, the said notification shall cease to have any effect:

Provided that in computing the said period of one year, the period or periods during which any action or proceedings to be taken in pursuance of the notification issued under sub-section (1) of section 3A is stayed by an order of a court shall be excluded.

(4) A declaration made by the Central Government under sub-section (1) shall not be called in question in any court or by any other authority.

3E. Power to take possession.—(1) Where any land has vested in the Central Government under sub-section (2) of section 3D, and the amount determined by the competent authority under section 3G with respect to such land has been deposited under sub-section (1) of section 3H, with the competent authority by the Central Government, the competent authority may by notice in writing direct the owner as well as any other person who may be in possession of such land to surrender or deliver possession thereof to the competent authority or any person duly authorised by it in this behalf within sixty days of the service of the notice.

(2) If any person refuses or fails to comply with any direction made under sub-section (1), the competent authority shall apply—

(a) in the case of any land situated in any area falling within the metropolitan area, to the Commissioner of Police;

(b) in case of any land situated in any area other than the area referred to in clause (a), to the Collector of a District,

and such Commissioner or Collector, as the case may be, shall enforce the surrender of the land, to the competent authority or to the person duly authorised by it.

3F. Right to enter into the land where land has vested in the Central Government.—Where the land has vested in the Central Government under section 3D, it shall be lawful for any person authorised by the Central Government in this behalf, to enter and do other act necessary upon the land for carrying out the building, maintenance, management or operation of a national highway or a part thereof, or any other work connected therewith.

3G. Determination of amount payable as compensation.—(1) Where any land is acquired under this Act, there shall be paid an amount which shall be determined by an order of the competent authority.

(2) Where the right of user or any right in the nature of an easement on, any land is acquired under this Act, there shall be paid an amount to the owner and any other person whose right of enjoyment in that land has been affected in any manner whatsoever by reason of such acquisition an amount calculated at ten per cent, of the amount determined under sub-section (1), for that land.

(3) Before proceeding to determine the amount under sub-section (1) or sub-section (2), the competent authority shall give a public notice published in two local newspapers, one of which will be in a vernacular language inviting claims from all persons interested in the land to be acquired.

(4) Such notice shall state the particulars of the land and shall require all persons interested in such land to appear in person or by an agent or by a legal practitioner referred to in sub-section (2) of section 3C, before the competent authority, at a time and place and to state the nature of their respective interest in such land.

(5) If the amount determined by the competent authority under sub-section (1) or sub-section (2) is not acceptable to either of the parties, the amount shall, on an application by either of the parties, be determined by the arbitrator to be appointed by the Central Government--

(6) Subject to the provisions of this Act, the provisions of the Arbitration and Conciliation Act, 1996 (26 of 1996) shall apply to every arbitration under this Act.

(7) The competent authority or the arbitrator while determining the amount under sub-section (1) or sub-section (5), as the case may be, shall take into consideration—

(a) the market value of the land on the date of publication of the notification under section 3A;

(b) the damage, if any, sustained by the person interested at the time of taking possession of the land, by reason of the severing of such land from other land;

(c) the damage, if any, sustained by the person interested at the time of taking possession of the land, by reason of the acquisition injuriously affecting his other immovable property in any manner, or his earnings;

(d) if, in consequences of the acquisition of the land, the person interested is compelled to change his residence or place of business, the reasonable expenses, if any, incidental to such change.

3H. Deposit and payment of amount.—(1) The amount determined under section 3G shall be deposited by the Central Government in such manner as may be laid down by rules made in this behalf by that Government, with the competent authority before taking possession of the land.

(2) As soon as may be after the amount has been deposited under sub-section (1), the competent authority shall on behalf of the Central Government pay the amount to the person or persons entitled thereto.

(3) Where several persons claim to be interested in the amount deposited under sub-section (1), the competent authority shall determine the persons who in its opinion are entitled to receive the amount payable to each of them.

(4) If any dispute arises as to the apportionment of the amount or any part thereof or to any person to whom the same or any part thereof is payable, the competent authority shall refer the

dispute to the decision of the principal civil court of original jurisdiction within the limits of whose jurisdiction the land is situated.

(5) Where the amount determined under section 3G by the arbitrator is in excess of the amount determined by the competent authority, the arbitrator may award interest at nine per cent, per annum on such excess amount from the date of taking possession under section 3D till the date of the actual deposit thereof.

(6) Where the amount determined by the arbitrator is in excess of the amount determined by the competent authority, the excess amount together with interest, if any, awarded under sub-section

(5) shall be deposited by the Central Government in such manner as may be laid down by rules made in this behalf by that Government, with the competent authority and the provisions of sub-sections (2) to (4) shall apply to such deposit.

3I. Competent authority to have certain powers of civil court.—The competent authority shall have, for the purposes of this Act, all the powers of a civil court while trying a suit under the Code of Civil Procedure, 1908 (5 of 1908), in respect of the following matters, namely:—

- (a) summoning and enforcing the attendance of any person and examining him on oath;
- (b) requiring the discovery and production of any document;
- (c) reception of evidence on affidavits;
- (d) requisitioning any public record from any court or office;
- (e) issuing commission for examination of witnesses.

3J. Land Acquisition Act 1 of 1894 not to apply.—Nothing in the Land Acquisition Act, 1894 shall apply to an acquisition under this Act.]

4. National highways to vest in the Union.—All national highways shall vest in the Union, and for the purposes of this Act “highways” include--

- (i) all lands appurtenant thereto, whether demarcated or not;
- (ii) all bridges, culverts, tunnels, causeways, carriageways and other structures constructed on or across such highways; and
- (iii) all fences, trees, posts and boundary, furlong and milestones of such highways or any land appurtenant to such highways.

5. Responsibility for development and maintenance of national highways.—It shall be the responsibility of the Central Government to develop and maintain in proper repair all national highways; but the Central Government may, by notification in the Official Gazette, direct that any function in relation to the development or maintenance of any national highway shall, subject to such conditions, if any, as may be specified in the notification, also be exercisable by the Government of the State within which the national highway is situated or by any officer or authority subordinate to the Central Government or to the State Government.

6. Power to issue directions.—The Central Government may give directions to the Government of any State as to the carrying out in the State of any of the provisions of this Act or of any rule, notification or order made thereunder.

7. Fees for services or benefits rendered on national highways.—(1) The Central Government may, by notification in the Official Gazette, levy fees at such rates as may be laid down by rules made in this behalf for services or benefits rendered in relation to the use of ferries,¹[permanent bridges the cost of construction of each of which is more than rupees twenty-five lakhs and which are opened to traffic on or after the 1st day of April, 1976,] temporary bridges and tunnels on national highways²[and the use of sections of national highways].

(2) Such fees when so levied shall be collected in accordance with the rules made under this Act.

(3) Any fee leviable immediately before the commencement of this Act for services or benefits rendered in relation to the use of ferries, temporary bridges and tunnels on any highway specified in the Schedule shall continue to be leviable under this Act unless and until it is altered in exercise of the powers conferred by sub-section (1):

³[Provided that if the Central Government is of opinion that it is necessary in the public interest so to do, it may, by like notification, specify any bridge in relation to the use of which fees shall not be leviable under this sub-section.]

8. [Agreements with State Governments or municipalities.] Omitted by the *National Highways Laws (Amendment) Act, 1997* (16 of 1997), s. 4 (w.e.f. 24-1-1997).

⁴[**8A. Power of Central Government to enter into agreements for development and maintenance of national highways.**—(1) Notwithstanding anything contained in this Act, the Central Government may enter into an agreement with any person in relation to the development and maintenance of the whole or any part of a national highway.

(2) Notwithstanding anything contained in section 7, the person referred to in sub-section (1) is entitled to collect and retain fees at such rate, for services or benefits rendered by him as the Central Government may, by notification in the Official Gazette, specify having regard to the expenditure involved in building, maintenance, management and operation of the whole or part of such national highway, interest on the capital invested, reasonable return, the volume of traffic and the period of such agreement.

(3) A person referred to in sub-section (1) shall have powers to regulate and control the traffic in accordance with the provisions contained in Chapter VIII of the Motor Vehicles Act, 1988 (59 of 1988) on the national highway forming subject-matter of such agreement, for proper management thereof.

⁵[**8B. Penalty for mischief by injury to national highway.**—(1) Whoever commits mischief by doing any act which renders or which he knows to be likely to render any national highway in sub-section (1) of section 8A impassable or less safe for travelling or conveying property, shall be liable to penalty which shall not be less than ten lakh rupees, but may extend to one crore rupees.

(2) The Highway Administration or officer authorised by such Administration under the Control of National Highways (Land and Traffic) Act, 2002 (13 of 2003) shall have the power to impose and recover the penalty under sub-section (1), together with such expenses and additional charges as prescribed in the Control of National Highway (Land and Traffic) Act, 2002, in the same manner as prescribed in section 26 of the said Act.]

9. Power to make rules.—(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

1. Ins. by Act 30 of 1977, s. 2 (w.e.f. 12-8-1977).

2. Ins. by Act 1 of 1993, s. 2 (w.r.e.f. 23-10-1992).

3. The proviso ins. by Act 30 of 1977, s. 2 (w.e.f. 12-8-1977).

4. Ins. by Act 26 of 1995, s. 2 (w.e.f. 16-6-1995).

5. Subs. by Act 8 of 2026, s. 2 and Sch., for section 8B (w.e.f. 15-7-2026).

(a) the manner in which, and the conditions subject to which, any function in relation to the development or maintenance of a national highway or any part thereof may be exercised by the State Government or any officer or authority subordinate to the Central Government or the State Government;

¹[(aa) the manner in which the amount shall be deposited with the competent authority under sub-sections (1) and (6) of section 3H;]

²[(b) the rates at which fees for services rendered in relation to the use of ferries, permanent bridges, temporary bridges and tunnels on any national highway³[and the use of sections of any national highway] may be levied, and the manner in which such fees shall be collected, under section 7;]

(c) the periodical inspection of national highways and the submission of inspection reports to the Central Government;

(d) the reports on works carried out on national highways;

(e) any other matter for which provision should be made under this Act.

⁴[(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.]

10. Laying of notifications, rules, etc., before Parliament.—All notifications or agreements issued or entered into under this Act shall be laid before both Houses of Parliament as soon as may be after they are issued or entered into^{5***}.

1. Ins. by Act 16 of 1997, s. 5 (w.e.f. 21-1-1997).

2. Subs. by Act 30 of 1977, s. 3, for clause (b) (w.e.f. 12-8-1977).

3. Ins. by Act 1 of 1993, s. 3 (w.r.e.f. 23-10-1992).

4. Ins. by Act 30 of 1977, s. 3 (w.e.f. 12-8-1977).

5. Certain words omitted by Act 30 of 1977, s. 4 (w.e.f. 12-8-1977).

THE SCHEDULE

[See section 2]

NATIONAL HIGHWAYS

Serial No.	National Highway No.	Description of National Highways
1	1	The highway connecting Delhi, Ambala, Jullundur and Amritsar and proceeding to the border between India and Pakistan.
2	1A	The highway connecting Jullundur, Madhopur, Jammu, Banihal, Srinagar, Baramula and Uri.
¹ [2-A.	1B	The highway starting from its junction at Botole on National Highway No. 1A and connecting Doda with Kishtwar to be a national highway.]
² [2-AA	Extension of NH No. 1B	The highway starting from its junction with National Highway No. 1B near Kishtwar and connecting Chhatree, SymthanMaidan and terminating at Symthan pass in Jammu and Kashmir.
2-AAA	1C	The highway starting from its junction with National Highway No. 1A near Domel and terminating at Katra in Jammu and Kashmir.]
³ [3	2	[The highway connecting Delhi, Mathura, Agra, Kanpur, Allahabad, Banaras, Mohania, BarhiPalsit, Baidyabati, Bara, Calcutta.]
	* 2A	Sikandra - Bhognipur
4	3	The highway connecting Agra, Gwalior, Shivpuri, Indore, Dhulia, Nasik, Thana and Bombay.
⁴ [5	302	The highway starting from its junction with NH-2 near Theriat connecting Lunglei, Lungseni, Tuiehong and terminating at Demagiri in the State of Mizoram.]
⁵ [5A	4A	The highway connecting Belgaum, Anmod, Panda and Panaji.]
⁶ [5B	4B	The highway starting from its junction with Panvel- Uran State Highway near Nhava-Sheva Port Complex and proceeding further with one arm terminating of Kalamboli on National Highway No. 4 and another arm crossing National Highway No. 17 near Palaspe and proceeding further to terminate on National Highway No. 4.]
6	5	The highway starting from its junction near Baharagora with the highway specified in serial No. 7 and connecting Cuttack, Bhubaneswar, Visakhapatnam, Vijayawada and Madras.

1. Ins. by notifn. No. S.O. 1980(E), dated 25th May, 1977.

2. Ins by notifn. No. S.O. 7 (E), dated 6th January, 1999.

3. Ins. by notifn. No. S.O. 380(E), dated 25th July, 1975.

4. Subs. by notifn. No. S.O. 839(E), dated 4th March, 2014.

5. Ins. by notifn. No. S.O. 3344(E), dated 21st July, 1971.

6. Ins. by notifn. No. S.O. 865(E), dated 12th November, 1984.

SerialNo.	National Highway No.	Description of National Highways
¹ [6A	5A	The highway starting from its junction near Haridaspur with National Highway No. 5 and terminating at the Paradip Port.]
7	6	The highway starting from its junction near Dhulia with the highway specified in serial No. 4 and connecting Nagpur, Raipur, Sambalpur, Baharagora and Calcutta.
² [7A	Extension of N.H. No. 6	The highway starting from its junction with N.H. No. 6 near Dhule in Maharashtra and terminating at Surat in Gujarati.]
³ [7AA	Extension of NH No. 6	The highway starting from its junction near Surat on National Highway No. 6 and terminating at Hajira in Gujarat.]
8	7	The highway starting from its junction near Banaras with the highway specified in serial No. 3 and connecting Mangawan, Rewa, Jabalpur, Lakhnadon, Nagpur, Hyderabad, Kurnool, Bangalore, Krishnagiri, Salem, Dindigul, Madurai and Cape Comorin.
⁴ [8A	7A	The highway connecting Palayankottai on National Highway No. 7 with the Tuticorin Port.]
9	8	The highway connecting Delhi, Jaipur, Ajmer, Udaipur, Ahmedabad, Baroda and Bombay.
10	8A	The highway connecting Ahmedabad, Limbdi, Morvi and Kandla.
¹ [10A	Extension of NH No. 8A	The highway starting from its junction near Kandla on National Highway No. 8A connecting Mundra and terminating at Mandvi in Gujarat.]
11	8B	The highway starting from its junction nearBamanbhore with the highway specified in serial No. 10 and connecting Rajkot and Porbandar.
⁵ [11A	8C	The highway connecting Chiloda on National Highway No. 8, in Gujarat, Gandhinagar and terminating at Sarkej on National Highway No. 8A shall be a national highway.]
¹ [11AA	8D	The highway starting from its junction near Jetpur on National Highway No. 8B and connecting Junagarh, Keshod and terminating at Somnath in Gujarat.]
	*8E	Somnath-Bhavnagar

1. Ins. by notifn. No. S.O. 865(E), Dated 21st July, 1971.

2. Ins. by notifn. No. S.O. 116(E), Dated 9th February, 1998.

3. Ins. by notifn. No. S.O. 7(E), Dated 6th January, 1999.

4. Ins. by notifn. No. S.O. 179(E), Dated 7th March, 1972.

5. Ins. by notifn. No. S.O. 3114(E), Dated 18th October, 1978.

Serial No.	National Highway No.	Description of National Highways
12	9	The highway connecting Poona, Sholapur, Hyderabad and Vijayawada.
¹ [12A	Extension of NH No. 9	The highway starting from its junction near Vijayawada on National Highway No. 5 connecting Vuyyuru, Pammari and terminating at Machilipatnam in Andhra Pradesh.]
13	10	The highway connecting Delhi and Fazilka and proceeding to the border between India and Pakistan.
² [13A	11	The highway connecting Agra, Jaipur and Bikaner.]
³ [13B	12	The highway starting from Jabalpur, connecting Bhopal, Bhaora, Rajgarh, Khilehipur, Aklera, Jhalawar, Kota, Bundi, Deval, Tonk and terminating at Jaipur on National Highway No. 8.]
⁴ [13C	13	The highway connecting Sholapur and Chitradurga.]
¹ [13CC	Extension of NH No. 13	The highway starting from its junction near Mangalore on National Highway No. 48 and connecting Tirthahalli, Shimoga and terminating at its junction with National Highway No. 4 near Chitradurga in Karnataka.]
	*14	Beawar-Sirohi-Radhapur
⁵ [13D	21	The highway starting from its junction near Chandigarh with National Highway No. 22 and connecting Ropar, Bilaspur, Mandi, Kulu and Manali.]
¹ [13DD	21A	The highway starting from its junction near Pinjore on National Highway No. 22 in Haryana connecting Baddi, Nalagarh and terminating at its junction with National Highway No. 21 near Swarghat in Himachal Pradesh.]
⁶ [13E	15	The highway connecting Pathankot-Amritsar, Bhatinda, Ganganagar, Bikaner, Jaisalmer, Barmer to its junction with National Highway No. 8A near Samakhiali (near Kandla).]
⁷ [13F	17	The highway connecting Panvel on National Highway No. 4, Mahad, Panaji, Karwar, Mangalore, Cannanore, Calicut (Kozhikode), Feroke, Kuttipuram, Pudukkottai, Chowghat, Cranganpur to junction with National Highway No. 47 near Edappally.

1. Ins. by notifi. No. S.O. 7(E), Dated 6th January, 1999.

2. Ins. by notifi. No. S.O. 1199(E), Dated 4th March, 1960.

3. Ins. by notifi. No. S.O. 114(E), Dated 17th February, 1981.

4. Ins. by notifi. No. S.O. 3114(E), Dated 18th October, 1978.

5. Ins. by notifi. No. S.O. 3344(E), Dated 21st July, 1971.

6. Ins. by notifi. No. S.O. 179(E), Dated 7th March, 1972.

7. Ins. by notifi. No. S.O. 442(E), Dated 17th July, 1974.

Serial No.	National Highway No.	Description of National Highways
¹ [13G	17A	The highway starting from its junction near Cortalim with National Highway No. 17 and terminating at the Marmugao Port.]
² [13GG	17B	The highway starting from its junction with NH No. 4A near Ponda connecting Barim-verna and terminating near Vasco in Goa.]
³ [13H	*18	Junction with National Highway No. 7 near Kurnool - Nandyal - Cuddapah Junction with National Highway No. 4 Near Chittoor
⁴ [13-J	*19	Gazipur - Ballia - Patna
	*20	Pathankot - Mandi
14	22	The highway connecting Ambala, Kalka, Simla, Narkanda, Rampur and Chini and proceeding to the border between India and Tibet near Shipki-La.
¹ [14A	23	The highway connecting Chas, Ranchi, Rourkela, Talcher and terminating at National Highway No. 42.]
15	24	The highway connecting Delhi, Bareilly and Lucknow.
⁵ [16	6	The highway starting from its junction with NH-27 near Jorabat in the State of Assam connecting Shillong, Dhaleshwar, Kanpui, Aizawal, Selling, Lumtui, Khawthlir, Tuisen, Neihdawn and terminating at Champai in the State of Mizoram.]
⁶ [16-A	25A	The highway starting from its junction with National Highway No. 25 at Km 19 and terminating at Bakshika Talab in National Highway No. 24 in Uttar Pradesh.]
17	26	The highway connecting Jhansi and Lakhnadon.
18	27	The highway connecting Allahabad with the highway specified in serial No. 8 near Mangawan.
19	28	The highway starting from its junction near Barauni with the highway specified in serial No. 23 and connecting Muzaffarpur, Pipra, Gorakhpur and Lucknow.
20	28A	The highway starting from its junction near Pipra with the highway specified in serial No. 19 and connecting Sagauli and Raxaul and proceeding to the border between India and Nepal.

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1. Ins. by notifi. No. S.O. 179(E), dated 7th March, 1972.
 2. Ins. by notifi. No. S.O. 116(E), dated 9th February, 1998.
 3. Ins. by notifi. No. S.O. 57(E), dated 19th January, 1993.
 4. Ins. by notifi. No. S.O. 87(E), dated 31st January, 1996.
 5. Subs. by notifi. No. S.O. 839(E), dated 4th March, 2014.
 6. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

Serial No.	National Highway No.	Description of National Highways
¹ [20A	11A	The highway starting from Mnoharpura on National Highway No. 8 connecting Andhi to terminate at Dausa on National Highway No. 11 in the State of Rajasthan.]
21	29	The highway connecting Gorakhpur, Ghazipur and Banaras.
22	30	The highway starting from its junction near Mohania with the highway specified in serial No. 3 and connecting Patna and Bakhtiyarpur.
² [22A	30A	The highway starting from its junction near Phatuha on National Highway No. 30 and connecting ChandiHarnaut National Highway No. 31, Saksohara and terminating in its junction on National Highway No. 31 near Barh in Bihar.]
³ [23	31	The highway starting from its junction near Barhi with the highway specified in serial No. 3 and connecting Bakhtiyarpur, Mokameh, Purnea, Dalkhola, Siliguri, Sivok, and Cooch-Behar, North Salmara and proceeding generally via Nalbari, Charali and Amingaon to its junction with the highway specified in serial No. 28 near Pandu.]
¹ [23A	16	The highway starting from its junction at Nizamabad on National Highway No. 7 in the State of Andhra Pradesh connecting Mancheral-Sironcha-Bhopalpatnam-Bijapur to terminate at Jagdalpur on National Highway No. 43 in the State of Madhya Pradesh.]
24	31A	The highway connecting Sivok and Gangtok.
³ [24A	32	The highway starting from its junction near Govindpur with National Highway No. 2 and connecting Dhanbad with Jamshedpur.]
⁴ [24AA	31B	The highway starting from near North Salmara to its junction with National Highway No. 37 near Goalpara.]
⁵ [24AAA	31C	The highway starting from near Galgalia, connectingBaghdogra, Chalsa, Nagrakata, Goyerkata.]
25	33	The highway starting from its junction near Barhi with the highway specified in serial No. 3 and connecting Ranchi and Tatanagar and proceeding to its junction with the highway specified in serial No. 7 near Baharagora.
⁶ [25A	20	The highway starting from its junction at Pathankot in the State of Punjab connecting Chakki-Palampur-Joginder Nagar to terminate at Mandi in the State of Himachal Pradesh.]

1. Ins. by notifi. No. S.O. 147(E), dated 20th February, 1989.

2. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

3. Ins. by notifi. No. S.O. 568(E), dated 6th January, 1999.

4. Ins. by notifi. No. S.O. 513(E), dated 12th February, 1963.

5. Ins. by notifi. No. S.O. 698(E), dated 1st September, 1980.

6. Ins. by notifi. No. S.O. 147(E), dated 20th February, 1989.

Serial No.	National Highway No.	Description of National Highways
26	34	The highway starting from its junction near Dalkhola with the highway specified in serial No. 23 and connecting Berhampore, Barasat and Calcutta.
27	35	The highway connecting Barasat and Bangaon and proceeding to the border between India and Pakistan.
¹ [27A	36	The highway connecting Nowgong, Dabaka, and Dimapur (Manipur Road).]
28	37	The highway starting from its junction near Goalpara with the highway specified in serial No. 23 and connecting Gauhati, Jorabat, Kamargaon, Makum and Saikhoa Ghat.
	*37A	Kuarital-Junction with National Highway No. 52 Near Tezpur
29	38	The highway connecting Makum, Ledo and Lekhapani.
30	39	The highway connecting Kamargaon, Imphal and Palel and proceeding to the border between India and Burma.
31	40	The highway connecting Jorabat and Shillong and proceeding to the border between India and Pakistan near Dawki.
² [31A	Extension of NH No. 40	The highway starting from its junction with National Highway No. 44 near Jowai connecting Amlarem and terminating at its junction with National Highway No. 40 near Dawki in Meghalaya.]
32	42	The highway starting from its junction near Sambalpur with the highway specified in serial No. 7 and proceeding via Angul to its junction with the highway specified in serial No. 6 near Cuttack.
33	43	The highway connecting Rajpur and Vizianagaram and proceeding to its junction with the highway specified in serial No. 6 near Vizianagaram.
² [33A	44	The highway connecting Shillong, Passi, Baderpur and Agartala.]
³ [33AA	44A	The highway starting from its junction with National Highway No. 54 near Aizawl in Mizoram and connecting Sairang, Lengpui, Mamit and terminating at Manu in Tripura.]
³ [33B	Extension of NH 44	The highway starting from its junction near Agartala on NH 44 and terminating at Sabroom in Tripura.]
34	45	The highway connecting Madras, Tiruchirappalli and Dindigul.
⁴ [34A	45A	The highway starting from Villuspuram on National Highway No. 45 and terminating at Pondicherry.]

1 Ins. by notifi. No. S.O. 3344(E), dated 21st July, 1971.

2. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

3. Ins by notifi. No. S.O. 116(E), dated 9th February, 1998.

4 Ins. by notifi. No. S.O. 803(E), dated 7th November, 1983.

Serial No.	National Highway No.	Description of National Highways
¹ [34-AA	Extension of NH No. 45A	The highway starting from its junction with National Highway No. 45A near Pondy in Pondicherry and connecting Cuddalore-Chidambaram and terminating at its junction with National Highway No. 67 near Nagapattinam in Tamil Nadu.]
¹ [34-AAA	45B	The highway starting from its junction with National Highway No. 45 near Trichy and connecting Viralimalai, Tovarankuruchchi, Melur, Madurai (National Highway No. 7), Aruppakottai and terminating at its junction with National Highway No. 7A near Tuticorin in Tamil Nadu.]
35	46	The highway connecting Krishnagiri and Ranipet.
36	47	The highway connecting Salem, Coimbatore, Trichur, Ernakulam, Trivandrum and Cape Comorin.
¹ [36A	41	The highway between its junction (near Kolaghat) with the National Highway No. 6 and the point where it touches Haldia Port to be a National Highway.]
² [36B	47A	The highway starting from WillingdonIslands and Terminating at Cochin on National Highway No. 47.]
37	47A	³ * * * * *
⁴ [37A	48	The highway connecting Bangalore, Hassan and Mangalore.]
38	49	The highway connecting Madurai and Dhanushkodi.
39	50	The highway connecting Nasik with the highway specified in serial No. 5 near Poona.
⁵ [40	51	The highway starting from its junction at BaihataCharali on National Highway No. 37, in Assam, connecting Tura and terminating at Dalu in Meghalaya.
41	52	The highway starting from its junction at BaihataCharali on National Highway No. 31, in Assam, connecting Tejpur, BanderDewa, Northlakhimpur, Pasighat, Tezu, Sitapani and terminating near Saikhoaghat on National Highway No. 37.
42	52A	The highway starting from its junction at BanderDewa on National Highway No. 52 in Assam and terminating at Hanagar in Arunachal Pradesh.]
⁶ [42A	Extension of NH 52 A	The highway starting from its junctions near Itanagar on National Highway No. 52A in Arunachal Pradesh and terminating at its junction with National Highway No. 52 near Gohpur in Assam.]

1. Ins. by notifi. No. S.O. 39(E), dated 18th December, 1967.
2. Ins. by notifi. No. S.O. 849(E), dated 18th November, 1986.
3. Omitted by notifi. No. S.O. 178(E), dated 6th March, 1972.
4. Ins. by notifi. No. S.O. 179(E), dated 7th March, 1972.
5. Ins. by notifi. No. S.O. 698(E), dated 1st September, 1980.
6. Ins. by notifi. No. S.O. 116(E), dated 9th February, 1998.

Serial No.	National Highway No	Description of National Highways
¹ [43	53	The highway starting from its junction near Badarpur on National Highway No. 44, in Assam connecting Silchar, Jirighat and terminating near Imphal on National Highway No. 39.] 2* * * * * *
³ [44A	54	The highway starting from its junction at Silchar in Assam on N.H. No. 53 connecting Aizawal and terminating at Tuipang in Mizoram.]
⁴ [44-AA	Extension of NH No. 54	The highway starting from its junction near Daboka on National Highway No. 36 and connecting Lumding, Langdin, Haflong and terminating at its junction with National Highway No. 54 near Silchar in Assam.]
⁴ [44B	54A	The highway starting from its junction at Theriat in Mizoram on National Highway No. 54 and terminating at Lungli in Mizoram.
44C	54B	The highway starting from its junction at “Venas Saddle” in Mizoram on National Highway No. 54 and terminating at Saiha in Mizoram.]
⁵ [44D	55	The highway starting from Siliguri on National Highway No. 31 passing through Kurseong and terminating at Darjeeling.]
⁶ [45	56	The highway starting from Lucknow and connecting Jagdishpur, Sultanpur and Jaunpur and terminating near Varanasi.]
⁵ [45-A	*56A	The highway starting from its junction with National Highway No. 28 near Chenhat and terminating at Km. 16 of NH No. 56 in Uttar Pradesh.
45-AA	56B	The highway starting from its junction with National Highway No. 56 near Km 16 and terminating at Km 19 of NH No. 25 in Uttar Pradesh.]
⁷ [46	*NE-1	The highway starting from Ahmedabad passing close to the town of Nadiad, Anand and terminating at Vadodara.]
⁸ [47	61	The highway starting from its junction near Kohima on National Highway No. 39 in Nagaland and connecting Workha-Moko-Kchung-Amguri and terminating at its junctions with National Highway No. 37 near Jhanji in Assam.]

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1. Ins. by notifi. No. S.O. 698(E), dated 1st September, 1980.
 2. Omitted by notifi. No. S.O. 457(E), dated 4th August, 1986.
 3. Ins. by notifi. No. S.O. 458(E), dated 4th August, 1986.
 4. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.
 5. Ins. by notifi. No. S.O. 845(E), dated 6th November, 1990.
 6. Ins. by notifi. No. S.O. 868(E), dated 17th November, 1984.
 7. Ins. by notifi. No. S.O. 92(E), dated 13th March, 1986.
 8. Ins. by notifi. No. S.O. 116(E), dated 9th February, 1998.

Serial No.	National Highway No.	Description of National Highways
¹ [48]	52B	The highway starting from its junctions on National Highway 52 near Kuljan and terminating at its junction with National Highway 37 in Assam.]
¹ [49]	62	The highway starting from its junction on National Highway 37 near Damra in Assam and terminating at Bhaghmara in Meghalaya.]
¹ [49-A]	Extension of NH No. 62	The highway starting from its junction with National Highway No. 62 near Bhaghmara and terminating at its junction with National Highway No. 51 near Dalu in Meghalaya.]
¹ [50]	63	The highway starting from its junction with National Highway No. 17 near Ankola-Hospet and terminating at its junction with National Highway No. 7 near Gooty in Andhra Pradesh.]
51	64	The highway starting from its junction on National Highway No. 22 near Chandigarh and connecting Rajpura-Patiala-Sangrur and terminating at its junction with NH No. 15 near Bhatinda in Punjab.
² [51A]	Extension of NH No. 64	The highway starting from its junction with National Highway No. 15 near Bhatinda in Punjab and terminating at its junction with National Highway No. 10 near Dabwali in Haryana.]
52	65	The highway starting from its junction with NH No. 1 near Ambala in Haryana and connecting Kaithal-Hisar and terminating at its junction with NH No. 11 near Fatehpur in Rajasthan.
¹ [52-A]	Extension of NH No. 65	The highway starting from its junction with National Highway No. 11 near Fatehpur and connecting Nagaur, Jodhpur and terminating at its junction with National Highway No. 14 near Pali in Rajasthan.]
53	66	The highway starting from its junction with National Highway No. 45A in Pondicherry and connecting Tindivanam-Gingee-Thiruvannamalai and terminating at its junction with National Highway No. 7 near Krishnagiri in Tamil Nadu.
54	67	The highway starting from Nagapattinam and connecting Trichy and terminating at its junction on National Highway No. 7 near Karur in Tamil Nadu.
¹ [54-A]	Extension of NH No. 67	The highway starting from its junction with National Highway No. 7 near Karur and connecting Palladam and terminating at its junction with National Highway No. 47 near Coimbatore in Tamil Nadu.]
55	68	The highway starting from its junction on National Highway No. 45 near Ulundrupet and terminating at its junction with National Highway No. 7 near Salem in Tamil Nadu.

1. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

2. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

Serial No. Highway No.	National	Description of National Highways
¹ [57]	70	The highway starting from its junction near Jalandhar on National Highway No. 1 in Punjab and connecting Hoshiarpur, Hamirpur, Toni Devi, Ahwa Devi, Dharampur and terminating at its junction with National Highway No. 21 near Mandi in Himachal Pradesh.]
¹ [58]	71	The highway starting from its junction near Jalandhar on National Highway No. 1 in Punjab and connecting, Moga, Barnala, Sangrur, Narwana, Rohtak, Jhajjar and terminating at its junction with National Highway No. 8 near Bawal in Haryana.]
¹ [59]	71A	The highway starting from its junction near Rohtak on National Highway No. 10 and connecting Gohana and terminating at its junction with National Highway No. 1 near Panipat in Haryana.]
¹ [59A]	24A	The highway starting from its junction with National Highway No. 24 near BakshiKaTalab and terminating near Chenhat on National Highway No. 28 in Uttar Pradesh.]
¹ [60]	72	The highway starting from its junction near Ambala on National Highway No. 1 and connecting Nahan, Paonta Sahib, Dehradun and terminating at its junction with National Highway No. 58 near Rishikesh (Haridwar) in Uttar Pradesh.]
² [60A]	09	Extension of National Highway No. 49 starting from Madurai in the State of Tamil nadu connection Muvattupuza-MunnarTheni to terminate at Cochin in the State of Kerala.]
¹ [61]	73	The highway starting from its junction near Roorkee on National Highway No. 58 in Uttar Pradesh and connecting Saharanpur, Yamunanagar, Saha and terminating at its junction with National Highway No. 22 near Panchkula in Haryana.]
¹ [62]	74	The highway starting from its junction with National Highway No. 58 near Haridwar and connecting Najibabad, Nagina, Afzalgarh, Kashipur, Kichha, Jehanabad, Pilibhit and terminating at its junction with National Highway No. 24 near Bareilly in Uttar Pradesh.]
¹ [63]	75	The highway starting from its junction with National Highway No. 3 near Gwalior in Madhya Pradesh and connecting Jhansi (Uttar Pradesh), Khajuraho, Chhatarpur, Panna, Satna and terminating at its junction with National Highway No. 7 near Rewa in Madhya Pradesh.]
¹ [64]	76	The highway starting from its junction with National Highway No. 14 near Pindwara in Rajasthan and connecting Udaipur, Mangarwar, Chittaurgarh, Kota (National Highway No. 12), Shivpuri (National Highway No. 3), Jhansi (National Highway No. 25), Mahoba, Banda, Karwi, Mau and terminating at its junction with National Highway No. 27 near Allahabad in Uttar Pradesh.]

1. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

2. Ins. by notifi. No. S.O. 147(E), dated 20th February, 1989.

Serial No.	National Highway No.	Description of National Highways
¹ [65]	77	The highway starting from its junction near Hajipur on National Highway No. 19 and connecting Muzaffarpur (National Highway No. 28), Sitamarhi and Sonbarsa in Bihar.]
¹ [66]	78	The highway starting from its junction near Katni on National Highway No. 7 in Madhya Pradesh connecting, Shahdol, Nagar, Ambikapur-Jashpurnagar and terminating at its junction with National Highway No. 23 near Gumla in Bihar.]
¹ [67]	79	The highway starting from its junction with National Highway No. 8 near Ajmer in Rajasthan and connecting Nasirabad, Bhilwara, Chittaurgarh, Nayagaon, Nimach, Ratlam and terminating at its junction with National Highway No. 59 near Ghatbilod (Indore) in Madhya Pradesh.]
¹ [68]	80	The highway starting from its junction near Mokama on National Highway No. 31 in Bihar and connecting Munger, Bhagalpur, Sahebganj, Rajmahal and terminating at its junction with National Highway No. 34 near Farakka in West Bengal.]
² [68A]	81	The highway starting from its junction with National Highway No. 31 near Kora in Bihar and connecting Katihar and terminating at its junction with National Highway No. 34 near Maldah in West Bengal]
¹ [68B]	.82	The highway starting from its junction near Gaya on National Highway No. 83 and connecting Rajgir, Bihar Sharif and terminating at its junction with National Highway No. 31 near Mokama in Bihar.]
¹ [68C]	83	The highway starting from its junction with National Highway No. 30 near Patna and connecting Punpun, Gaya, Bodh Gaya and terminating at its junction with National Highway No. 2 near Dobhi in Bihar.]
¹ [68D]	84	The highway starting from its junction with National Highway No. 30 near Arrah and connecting Bhojpur and terminating on National Highway No. 19 near Buxar in Bihar.]
¹ [68E]	85	The highway starting from its junction with National Highway No. 19 near Chhapra and connecting Siwan and terminating at its junction with National Highway No. 28 near Gopalganj in Bihar.]
¹ [68F]	86	The highway starting from its junction with National Highway No. 2 near Kanpur in Uttar Pradesh and connecting Chhatarpur and terminating at its junction with National Highway No. 26 near Sagar in Madhya Pradesh.]
³ [68G]	87	The highway starting from its junction with National Highway No. 24 near Rampur and connecting Bilaspur, Pantnagar, Haldwani and terminating at Nainital in Uttar Pradesh.]

1. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

2. Ins. by notifi. No. S.O. 561(E), dated 7th July, 1999.

3. Ins. by notifi. No. S.O. 561(E), dated 7th July, 1999.

Serial No.	National Highway No.	Description of National Highways
¹ [68H	88	The highway starting from its junction with National Highway No. 22 near Simla and connecting Bilaspur, Hamirpur, Nadaun, Ranital, Kangra and terminating near Bhawan on National Highway No. 20 in Himachal Pradesh.]
¹ [68-1	89	The highway starting from its junction with National Highway No. 8 near Ajmer and connecting Nagaur, and terminating at its junction with National Highway No. 11 near Bikaner in Rajasthan.]
	*90	Baran - Aklera
	*91	Ghaziabad - Aligarh - Eta - Kannauj - Kanpur
	*92	Bhongaon - Etawah - Gwaiior
	*93	Agra - Aligarh - Babrala - Chandausi - Moradabad
	*94	Rishikesh - Ampata - Tehri - Dharasu - Kuthnaur - Yamnotr
	*95	Kharar (Chandigarh) - Ludhiana - Jagaron - Ferozepu
	*96	Faizabad - Sultanpur - Pratapgarh - Allahabad
	*97	Ghazipur - Zamania - Saiyedraja
	*98	Patna - Aurangabad - Rajhara
	*99	Dobhi - Chatra - Chandwa
	*100	Chatra - Hazaribagh - Bogoda
	*101	Chhapra - Baniapur - Maharajganj - Barauli
	*102	Chhapra - Rewaghat - Muzaffarpur
	*103	Hazipur - Musahrigharar
¹ [104		The highway strating form its junction near Chakia on National Highways No. 28 connecting Narhar-Pakri Bridge-Madhuban-Shivhar-Sitamarhi-Uмагаon-Jayanagar-Lakoush-Laukahiaand terminating at its junction near Narahia on National Highway No. 57 in the State of Bihar.]
	*105	Darbhangha - Aunsi - Jaynagar
	*106	Birpur - Madhepura - Bihpur
	*107	Maheshkhunt - SonbarSaraj - SimriBakhtiarpur - Bariahi - Saharsa - Madhepura - Purnea

1. Subs. by notifn. No. S.O. 251(E), dated 27th February, 2002.

Serial No.	National Highway No.	Description of national highways
³ [69	150	The highway starting from its junction with National Highway No. 54 near Aizawl in Mizoram and connecting Ipaimukh, Churachandpur, Imphal, Ukhrul, Jessami and terminating at its junction with National Highway No. 39 near Kohima in Nagaland.]
	*151	Karimganj - Bangladesh Border
³ [69-A	Extension of NH No. 60	The highway starting from its junction with National Highway No. 6 near Kharagpur and connecting Bishnupur, Bankura and terminating at its junction with National Highway No. 2 near Asansol in West Bengal]
¹ [69B	152	The highway starting from its junction near Patacharkuchi on National Highway No. 31C, connecting Hajua and terminating at Indo-Bhutan border.]
	*15	Ledo-Lekhapani - Indo/Mynamar Border
	*154	Dhaleshwar - Bhairabi - Kanpu
² [70	200	The highway starting from its junction with National Highway No. 6 near Raipur in Madhya Pradesh and connecting Bilaspur, Sarangarh, Raigarh, Kanaktura, Jharsuguda, Kochinda, Pravasuni, Deogarh, Talcher, and terminating at its junction with National Highway No. 5 near Chandikhol in Orissa.]
³ [71	201	The highway starting from its junction with National Highway No. 43 near Boriguma and connecting Bhawanipatna, Bolangir, Barapali and terminating at its junction with National Highway No. 6 near Bargarh in Orissa.]
¹ [72	202	The highway starting from its junction near Hyderabad on National Highway No. 7 in Andhra Pradesh and connecting Warangal, Venkatpuram and terminating at its junction near Bhopalpatnam on National Highway No. 16 in Madhya Pradesh.]
¹ [73	203	The highway starting from its junction with National Highway No. 5 near Bhubaneshwar and terminating at Puri in Orissa.]
¹ [74	204	The highway starting from Ratnagiri and connecting Hathkamba (National Highway No. 17), Pali (National Highway No. 17), Sakharpa, Malkapur, and terminating at its junction with National Highway No. 4 near Kolhapur in Maharashtra.]
[75	205	The highway starting from its junction near Ananthapur on National Highway No. 7 in Andhra Pradesh and connecting Kadiri, Tirupati, Renigunta, Tiruttani and terminating at its junction with National Highway No. 5 near Chennai in Tamil Nadu.]

1. Ins. by notifi. No. S.O. 561(E), dated 7th July, 1999.

2. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

Serial No.	National Highway No.	Description of national highways
¹ [76]	206	The highway starting from its junction near Tumkur on National Highway No. 4 and connecting Shimoga and terminating at its junction with National Highway No. 17 near Honnavar in Karnataka.]
¹ [77]	207	The highway starting from its junction near Hosur on National Highway No. 7 in Tamil Nadu connecting Sarjapur, Devenhalli (on National Highway No. 7), DodaBallapur and terminating at its junction with National Highway No. 4 near Nelamangala in Karnataka.]
¹ [78]	208	The highway starting from its junction near Kollam on National Highway No. 47 in Kerala and connecting Punalur, Tenkasi, Rajapalaiyam, Srivilliputtur and terminating at its junction with National Highway No. 7 near Tirumangalam in Tamil Nadu.]
¹ [79]	209	The highway starting from its junction near Dindigul on National Highway No. 7 in Tamil Nadu and connecting Pollachi, Coimbatore, Annur, Satyamanglam, Chamrajnagar, Kollegal and terminating at its junction with National Highway No. 7 near Bangalore in Karnataka.]
¹ [80]	210	The highway starting from its junction with National Highway No. 45 near Trichy and connecting Pudukottai, Devakottai and terminating at its junction with National Highway No. 49 near Ramanathapuram in Tamil Nadu.]
¹ [81]	211	The highway starting from its junction with National Highway No. 9 near Solapur and connecting Osmanabad, Aurangabad and terminating at its junction with National Highway No. 3 near Dhule in Maharashtra.]
² [82]	212	The highway starting from its junction with National Highway No. 17 near Kozhikode in Kerala connecting Mysore, and terminating at its junction with National Highway No. 209 near Kollegal in Karnataka.]
¹ [83]	213	The highway starting from its junction with National Highway No. 47 near Palghat and terminating at its junction with National Highway No. 17 near Kozhikode in Kerala.]
¹ [84]	214	The highway starting from its junction with National Highway No. 5 near Kathipudi and connecting Kakinada, and terminating at its junction with National Highway No. 9 near Pamarru in Andhra Pradesh.]
¹ [85]	215	The highway starting from its junction with National Highway No. 5 near Panikoli and connecting Keonjhar, and terminating at its junction with National Highway No. 23 near Rajamunda in Orissa.]

1. Ins. by notifi. No. S.O. 7(E), dated 6th January, 1999.

2. Ins. by notifi. No. S.O. 561(E), dated 7th July, 1999.

National Highway No.		Description of national highways
	*216	Raigarh - Sarangarh - Saraipalli
	*217	Raipur - Gopalpur
	*218	Bijapur - Hubli
	*219	Madnapalli - Kuppam - Krishnagiri
	*220	Kollam (Quilon) - Teni.
¹ [225]	563	The highway starting from its junction with NH-63 near Mancheral connecting Karimnagar and terminating at NH-163 near Warangal in the State of Andhra Pradesh.
226	365A	The highway starting from its junction with NH-65 near Kodad connecting Khammam and terminating at NH-365 near Mahboobabad in the State of Andhra Pradesh.]
² [227]	334B	The highway starting from its junction with new NH-34 near Meerut in the State of Uttar Pradesh connecting Sonipat, Kharkhauda, Sampla, Jhajjar, CharkhiDadri and terminating at its junction with NH-709 near Loharu in the State of Haryana.]
³ [228]	150 Extn.	The highway starting from its junction with new NH-50 near Gulbarga connecting Chowdapur, Afzalpur in the State of Karnataka, Dudhani, Akkalkote and terminating at its junction with new NH-52 near Sholapur in the State of Maharashtra.]
⁴ [229]	848B	The highway starting from its junction with NH-48 near KarembaliPhatak connecting Bamanpunja, Dholar Road in the State of Gujarat, Ambawadi, Patalia Costal Highway in the Union Territory of Daman and Diu and terminating at NH-48 near Udvada in the State of Gujarat.
230	251	The highway starting from its junction with NH-51 near Una in the State of Gujarat connecting Ghoghla in the Union Territory of Daman and Diu and terminating at NH-51 near Kesaria in the State of Gujarat.]
⁵ [231]	248A	The highway starting from its junction with NH-48 near Sahpura connecting Alwar, Ramgarh, Haryana/Rajasthan border in the State of Rajasthan, Nuh and terminating at its junction with new NH No. 48 near Gurgaon in the State of Haryana.]

1. Ins. by notifi. No. S.O. 775(E), dated 4th March, 2014.

2. Ins. by notifi. No. S.O. 766(E), dated 4th March, 2014.

3. Ins. by notifi. No. S.O. 772(E), dated 24th February, 2014.

4. Ins. by notifi. No. S.O. 838(E), dated 4th March, 2014.

5. Ins. by notifi. No. S.O. 842(E), dated 4th March, 2014.

Serial No.	National Highway No.	Description of national highways
¹ [232]	107A	The highway starting from its junction with new NH No. 7 near Chamoli connecting Gopeshwar, Okhimath and terminating at its junction on new NH No. 107 near Baramwari in the State of Uttrakhand.
233	309A	The highway starting from its junction with new NH No. 9 near Rameshwar connecting Gangolihat, Berinag, Chaukori, Kanda, Bagheshwar, Takula and terminating at its junction with new NH No. 109 near Almora in the State of Uttrakhand.]
³ [234]	325	The highway starting from its junction with NH-25 near Balotra connecting Siwana, Jalore, Ahor and terminating at its junction with new NH No. 62 near Sandera in the State of Rajasthan.
235	25 Extension.	The highway starting from Barmer connecting Ramsar and terminating at Munabao Road in the State of Rajasthan.]
² [236]	102C	The highway starting from its junction with NH-2 near Maram in the State of Manipur connecting Peren, Jaluki, Pimla, Junction, Razaphe Junction and terminating at NH-29 Near Dimapur in the State of Nagaland.]
³ [237]	381	The highway starting from its junction with NH-544 near Avinashi connecting Tirupur and terminating at its junction with new NH No. 81 near Avinashipalaiym in the State of Tamilnadu.]
⁴ [238]	367	The highway starting from its junction with NH-67 near Bhanapur connecting Kukunur, Yelburga, Gajendragad, Badami, Guledaguda, Bagalkote, Bagalkot and terminating at its junction with new NH No. 52 near Gaddankeri in the State of Karnataka.
239	173	The highway starting from its junction with NH-73 near Mudigere connecting Chikkamagaluru and terminating at its junction with new NH No. 69 near Kadur in the State of Karnataka.
240	275	The highway starting from its junction with NH-75 near Bantwala connecting Puttur, Sulya, Madikeri, PriyapatnaMysuru, Srirangapattana, Mandya, Channapatnam, Ramanagaram and terminating at its junction with new NH No. 75 on Bengaluru in the State of Karnataka.
241	150A	The highway starting from its junction with NH-50 at Jevargi connecting Siriguppa, Bellary, Hiriur, Huliur, Chikkanayakanahalli, NagamangalaSrirangapatna-Mysore-Nanjangud and terminating at its junction with NH-948 at Chamarajanagar in the State of Karnataka.]

1. Ins. by notifi. No. S.O. 867(E), dated 4th March, 2014.

2. Ins. by notifi. No. S.O. 767(E), dated 4th March, 2014.

3. Ins. by notifi. No. S.O.770(E), dated 4th March, 2014.

4. Ins. by notifi. No. S.O. 774(E), dated 4th March, 2014.

Serial No.	National Highway No.	Description of national highways
¹ [242	154A	The highway starting from its junction with NH-154 near Chakki, Dhar in the State of Punjab connecting Banikhet, Chamba and terminating at Bharmour in the State of Himachal Pradesh
243	505	The highway starting from its junction with NH-5 near KhabSangam connecting Chango, Sumdo, Tabo, Attargo, Kaza, Morang, Hanse, Losar, Lachu, ChhotaDhara and terminating at Gramphoo in the State of Himachal Pradesh.
244	503 Extention.	The highway starting from its junction with NH-3 near Mubarakpur connecting Amb, Una, Dehlan in the State of Himachal Pradesh, Anandpur Sahib, Kiratpur and terminating at its junction with new NH No. 205 in the State of Punjab.]
² [245	444	The highway starting from its junction with NH-44 near Srinagar connecting Badgam, Pulwama, Shupiyan, Kulgam and terminating at its junction with new NH No. 44 near Quazigund in the State of Jammu and Kashmir*.
246	144A	The highway starting from its junction with NH-44 near Jammu connecting Akhnur, Naoshera, Rajauri and terminating at Punch in the State of Jammu and Kashmir*.]
³ [247	627	The highway starting from its junction with new NH-27 near Nelle (Amsoi Gate) connecting Rajagaon, Doyangmukh, Umrangso, Khobak and terminating at NH-27 near Harangajao in the State of Assam]
⁴ [248	310A	The highway starting from its junction with NH-10 near Tashiview point connecting Phodang and terminating at Mangan in the State of Sikkim
249	710	The highway starting from its junction with NH-10 near Melli connecting Manpur, Namchi and terminating at Damthang in the State of Sikkim
250	510	The highway starting from its junction with NH-10 near Singtham connecting Damthang, Legship and terminating at Geyzing in the State of Sikkim.]
⁵ [251	427	The highway starting from its junction with NH-27 near Howli connecting Barpeta, Hajo and terminating at its junction with new NH No. 27 near Jalukbari in the State of Assam
252	329	The highway starting from its junction with NH-29 near Manja connecting Diphu and terminating at its junction with new NH No. 27 near Lumding in the State of Assam

1. Ins. by notifi. No. S.O. 836(E), dated 4th March, 2014.

2. Ins. by notifi. No. S.O. 764(E), dated 4th March, 2014.

3. Ins. by notifi. No. S.O. 840(E), dated 4th March, 2014.

4. Ins. by notifi. No. S.O. 768(E), dated 4th March, 2014.

5. Ins. by notifi. No. S.O. 863(E), dated 4th March, 2014.

*. *Vide* notifi. NO. S.O. 3912(E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh.

Serial No.	National Highway No.	Description of National Highways
253	117A	The highway starting from its junction with NH-17 near Bilasipara connecting Kokrajhar and terminating at its junction with New NH-27 near Garubhasa in the State of Assam
254	715A	The highway starting from its junction with NH-27 near Nakhola connecting Jagiroad, Marigaon, Kaupati, Rowta, Udalguri, Khoirabari and terminating at Indo/Bhutan border in the State of Assam
255	127E	The highway starting from its junction with NH-27 near Barama connecting Baska, Subankhata and terminating at Indo/Bhutan border in the State of Assam]
¹ [256	326A	The highway starting from its junction with new NH No. 326 near Mohana connecting Chandiput, Chheligada, RamagiriUdayagiri, Raygarh, Parlakimidi, Kotabommali and terminating at its junction with NH-16 near Narasannapeta in the State of Odisha.]
² [257	702	The highway starting from its junction with NH-2 near Chantongia connecting Longling, Lonhching, Mon, Lapa, Tizit in the State of Nagaland, Sonari and terminating at its junction with new NH No. 215 near Sapekhati in the State of Assam.
258	702A	The highway starting from its junction with new NH No 2 near Mokokchung connecting Zunheboto, Phek in the State of Nagaland and terminating at Jessam near new NH No. 29 in the State of Manipur.
259	208	The highway starting from its junction with NH-8 near Kumarghat connecting Kailashahar, Khowai and terminating at its junction with new NH-8 near Teliamura in the State of Tripura.
260	108A	The highway starting from its junction with new NH No. 8 near Jolaibari connecting Belonia and terminating at Indo/Bangladesh border.
261	102C	The highway starting from its junction with new NH No. 102 near Palel and terminating at Chandel in the State of Manipur.]
³ [262	103A	The highway starting from its junction with new NH-3 near Hoshiarpur connecting Mahalpur, Gurhshankar, Nawanshahr, Balachur and terminating at its junction with new NH No. 205 near Rupnagar in the State of Punjab.
263	703A	The highway starting from its junction with new NH-3 near Jalandhar connecting Kapurthala, SultanpurLodhi, Pindi and terminating at its junction with new NH No. 54 near Makhu in the State of Punjab.]

1. Ins. by notifi. No. S.O.869(E), dated 4th March, 2014.

2. Ins. by notifi. No. S.O. 868(E), dated 4th March, 2014.

3. Ins. by notifi. No. S.O. 864(E), dated 4th March, 2014.

Serial No.	National Highway No.	Description of national highways
¹ [264	512	The highway starting from its junction with NH-12 near Gajol connecting Daulatpur, Bansihari, Gangarampur, Harsura, Balurghat and terminating at Hilli in the State of West Bengal near Indo/Bangladesh Border.]
¹ [265	754	The highway starting from its junction with new NH-54 near KotKapurthala connecting Khara, Muktsar, Saidoke and terminating at Jalalabad in the State of Punjab.]
² [266	185	The highway starting from its junction with new NH No. 85 near Adimali connecting Cheruthoni, Painavu and terminating at its junction with new NH No. 183 near Kumily in the State of Kerala.
267	183A	The highway starting from its junction with new NH No. 183 near Adur connecting Pathanamthitta, Vadserikkara, Lahai, and terminating at its junction with new NH No. 183 near Vandiperiyar in the State of Kerala.]
³ [268	333A	The highway starting from its junction with NH-33 near Bar Bigha connecting Shekhpura, Sikandra, Jamui, Jha-Jha, Banka in the State of Bihar and terminating at its junction with NH-133 near Godda in the State of Jharkhand.
269	527A	The highway starting from its junction with new NH No. 527 B near PokhrauniChowk connecting Madhubani, Rampatti and terminating at its junction with new NH No. 27 near Jhanjharpur in the State of Bihar.
270	219	The highway starting from its junction with new NH No. 19 near Mohania connecting Bhabhua, Chainpur, Chand in the State of Bihar and terminating at its junction with NH-19 near Chandauli in the state of Uttar Pradesh.]
⁴ [271	753	The highway starting from its junction with NH-53 near Duggipar connecting Goregaon, and terminating at Gondia in the State of Maharashtra.
272	753A	The highway starting from its junction with NH-53 near Malkapur connecting Buldhana, Chikhli, Deulgaon Raja, Jalna and terminating near Aurangabad on NH-52 in the State of Maharashtra.
273	753B	The highway starting from its junction with NH-53 near Shevali connecting Nizampur, Chhadvel, Nundurbar, Taloda, Akkalkura in the State of Maharashtra, Dediapada and terminating at Netrang on NH-56 in the State of Gujarat.

1. Ins. by notifi. No. S.O. 871(E), dated 4th March, 2014.

2. Ins. by notifi. n No. S.O. 866(E), dated 4th March, 2014.

3. Ins. by notifi. No. S.O.870(E), dated 4th March, 2014.

4. Ins. by notifi. No. S.O. 875(E), dated 5th March, 2014.

Serial No.	National Highway No.	Description of national highways
274	166A	The highway starting from Vadkhal on NH-66 and terminating at Alibaginthe State of Maharashtra.]
¹ [275	130D	The highway starting from its junction with NH-30 on Kondagaon and terminating at Narainpur in the State of Chhattisgarh.
276	163A	The highway starting from Geedam(Gidam) on NH-63 and terminating at Dantewara in the State of Chhattisgarh.
277	149B	The highway starting from its junction with NH-49 near Champa connecting Korba, Chhuri and terminating at its junction with new NH No. 130 near Katghora in the State of Chhattisgarh
278	130C	The highway starting from its junction with NH-30 near Abhanpur connecting Rajim, Gariaband, Bardula, Deobhog in the State of Chhattisgarh and terminating at its junction with new NH No. 201 near Baldhimal in the State of Odisha.
279	930	The highway starting from its junction with NH-30 near Purur connecting Balod, Kusumkasa, Kumhari, Manpur in the State of Chhattisgarh, Muramgaon, Dhanora, Gadchiroli, Mul, Chandrapur, Warora, Wani and terminating near Karanji on NH-44 in the State of Maharashtra.
280	130A	The highway starting from its junction with NH-30 near Pondi connecting Pandaria, Mungeli, and terminating at NH-130 on Bilaspur in the State of Chhattisgarh.
281	130B	The highway starting from Raipur on NH-30 connecting Palari, Baloda Bazar, Kasdol and terminating at its junction with NH No. 153 near Sarangarh in the State of Chhattisgarh.]
² [282	133A	The highway starting from its junction with NH-33 near Baharwa connecting Pakur in the State of Jharkhand and terminating with NH-12 near Nimtala in the State of West Bengal.
283	419	The highway starting from its junction with NH-19 near Kulti in the State of West Bengal connecting Chittaranjan, Jamtara and terminating at Gobindpur in the State of Jharkhand.
284	143A	The highway starting from its junction with NH-43 near Gumla connecting Ghaghra, Lohardaga and terminating at its junction with NH-39 near Kuru in the State of Jharkhand.]
³ [288	713	The Highway starting from its junction with NH-13 near Joram connecting Palin, Sangram and terminating at Koloriang in the State of Arunachal Pradesh.

1. Ins. by notifi. No. S.O. 874(E), dated 5th March, 2014.

2. Ins. by notifi. No. S.O. 873(E), dated 4th March, 2014.

3. Ins. by notifi. No. S.O. 1515(E), dated 13th June, 2014.

Serial No.	National Highway No.	Description of national highways
289	513	The Highway starting from its junction with NH-13 near Passighat connecting Mariyang and terminating at Yingkiong in the State of Arunachal Pradesh.
290	313	The Highway starting from its junction with NH-13 near Meka and terminating near Anini in the State of Arunachal Pradesh.
291	113	The Highway starting from its junction with NH-13 near Hawacamp connecting Hayuliang and terminating near Hawai in the State of Arunachal Pradesh.
292	713A	The Highway starting from its junction with NH-13 near Hoj connecting Yupia and terminating at its junction with NH-415 near Pappu (near Nahurlagun) in the State of Arunachal Pradesh.]
¹ [293	341	The highway starting from its junction with NH-41 near Bhimasar connecting Anjar, Bhuj, Khavda and terminating at Dharmshala in the State of Gujarat.
294	147A	The highway starting from its junction with NH-47 near Limbdi connecting Surendranagar, Dhrangadhra and terminating at Kuda in the State of Gujarat.
295	351	The highway starting from its junction with NH-51 near Mahuva connecting Saverkundla, Amreli, Bagasara and terminating at Jetpur on NH-27 in the State of Gujarat.
296	953	The highway starting from its junction with NH-53 near Songudh connecting Ahwa in the State of Gujarat, Sarad, Vani and terminating at its junction with NH-60 near PimpalgaonBaswant in the State of Maharashtra.
297	927D	The highway starting from its junction with NH-27 near Dhoraji connecting Jamkandorna, Kalavad and terminating at Jamnagar in the State of Gujarat.]
² [298	348 A	The highway starting from its junction with NH-348 near JawaharLal Nehru Port Trust connecting Gavanphata section of SH-54 (Km. 5.300 to km. 14.550), Amara Marg (km. 0.000 to km. 6.500) and terminating at its junction with Palm Beach Road in the State of Maharashtra.]
³ [313	709A	The highway starting from its junction with new NH No. 709 at Bhiwaniconnecting Mundal, Jind, Karnal in the State of Haryana, Shamli, Budhana and terminating at its junction with new NH No. 34 at Meerut in the State of Uttar Pradesh.]

1. Ins. by notifi. No. S.O. 1522(E), dated 13th June, 2014.

2. Ins. by notifi. No. S.O. 1513(E), dated 13th June, 2014.

3. Ins. by notifi. No. S.O. 699(E), dated 10th March, 2015.

STATEMENT OF OBJECTS AND REASONS

Under an agreement entered into with the then existing Provinces, the Government of India provisionally accepted entire financial liability, with effect from the 1st April, 1947, for the construction development and maintenance of certain highways in the Provinces which were considered suitable for inclusion in a system of national highways. Upon the creation of the Part B States and the new Part C States under the Constitution, the national highways scheme was extended to those States also.

2. Under entry 23 of the Union List, Parliament has exclusive power of legislation with respect to highways which are declared to be national highways by or under law made by Parliament. It is, therefore, proposed that the highways comprised in the Schedule annexed to this Bill should be declared to be national highways. Such a declaration would help the Central Government in exercising its powers with respect to the development and maintenance of these highways more effectively. Power is also sought to be vested in the Central Government to declare by notification other highways to be national highways. Power should also be given to the Central Government to enter into agreements with the State Governments or municipal authorities with respect to the development or maintenance of any portion of any national highway and fees may have to be levied in respect of certain types of services rendered on national highways.

3. The present Bill is designed to achieve the objects set forth above.”

NEW DELHI;
The 30th July, 1956.

LAL BAHADUR